

**IN THE INCOME TAX APPELLATE TRIBUNAL
[DELHI BENCH : 'SMC-2' NEW DELHI]**

BEFORE SHRI N. K. BILLAIYA, ACCOUNTANT MEMBER, S. M. C.

**ITA. No. 827/Del/2020
Assessment Year : 2011-12
(THROUGH VIDEO CONFERENCING)**

Smt. Vijay Chopra, C/o. AVK & Associates, KD - 117, Pitampura, New Delhi - 110 088. PIN : ABTPC1718M (APPELLANT)	Vs.	Income Tax Officer, Ward : 65 (4), New Delhi. (RESPONDENT)
---	-----	--

Assessee by :	NONE [Application Received];
Department by :	Shri R. K. Gupta, Sr. D.R.;

Date of Hearing	29.04.2021
Date of Pronouncement	29.04.2021

ORDER

This appeal by the assessee is preferred against the order of the CIT (Appeals)-35, New Delhi, dated 23.12.2019 pertaining to assessment year 2011-12.

2. Vide application dated 15.03.2021 the assessee sought permission for withdrawal of the appeal as the dispute has been settled under the Vivad se Vishwas Scheme. Noting the contents of the application the appeal is dismissed as withdrawn.

3. In the result the appeal of the assessee is dismissed.

Order pronounced in the Open Court on this 29th Day of April, 2021.

**Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER**

Dated : 29/04/2021.

MEHTA

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	29.04.2021
Date on which the typed draft is placed before the dictating Member	29.04.2021
Date on which the typed draft is placed before the Other Member	29.04.2021
Date on which the approved draft comes to the Sr. PS/PS	29.04.2021
Date on which the fair order is placed before the Dictating Member for pronouncement	29.04.2021
Date on which the fair order comes back to the Sr. PS/PS	29.04.2021
Date on which the final order is uploaded on the website of ITAT	29.04.2021
Date on which the file goes to the Bench Clerk	29.04.2021
Date on which the file goes to the Head Clerk	